

**SCHEDULE II
FORM C**

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES
[Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

Date: 08/07/2022

To

Smt. Mummaneni Vazra Laxmi,
Flat No.107, V.V.Vintage Residency, Somajiguda,
Hyderabad-82

From

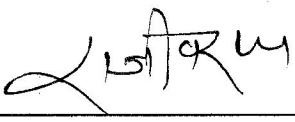
The Deputy Director,
Employees' State Insurance Corporation,
5-9-23, Hill Fort Road, Hyderabad-500063.

Subject: Submission of proof of claim in respect of the liquidation of M/s P.V.K
Engineers Private Limited under the Insolvency and Bankruptcy Code,
2016

Sir,

I, Rajeeva Nandan Ray, Deputy Director, Employees' State Insurance Corporation, hereby submits this proof of claim in respect of the liquidation in the case of M/s P.V.K Engineers Private Limited. The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	EMPLOYEES' STATE INSURANCE CORPORATION, REGIONAL OFFICE, HYDERABAD Established under Section 3 of ESI Act 1948.
2.	ADDRESS AND EMAIL OF THE OTHER STAKEHOLDER FOR CORRESPONDENCE.	EMPLOYEES' STATE INSURANCE CORPORATION, REGIONAL OFFICE, 5-9-23, HILL FORT ROAD, HYDERABAD-500063. Email: rd-telangana@esic.nic.in : legal.ts@esic.nic.in
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST AS AT LIQUIDATION COMMENCEMENT AND DETAILS OF NATURE OF CLAIM	Contribution: Rs.5,109/- Interest : Rs.6,212/- Total : Rs. 11,321/-
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE CLAIM CAN BE SUBSTANTIATED	i. Recovery certificate in the form of C-19 dated 07/07/2022. ii. Recovery certificate in the form of C-19(Interest) dated 08/07/2022.
5.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORDS OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS	NIL
6.	DETAILS OF HOW AND WHEN DEBT INDURRED	i) Non payment of contribution for the period Aug-2012 amounting to Rs.5,109/- with interest upto 08/06/2022 amounting to Rs.5,958/-. ii) Interest on delayed payment of contributions for the period 10/2010 to 07/2012, 09/2012 to

		09/2015 amounting to Rs. 254/-.
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OTHER STAKEHOLDER WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
8.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS OR ANY OTHER SECURITY	NIL
8A.	WHETHER SECURITY INTEREST RELINQUISHED	NO
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OTHER STAKEHOLDER'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	A/C. NO. 10811708199 STATE BANK OF INDIA, MAIN BRANCH, KOTI, HYDERABAD, IFSC – SBIN0000847
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	I. Recovery certificate in the form of C-19 dated 07/07/2022. II. Recovery certificate in the form of C-19(Interest) dated 08/07/2022.
Signature of the operational creditor or any person authorised to act on his behalf (Please enclose the authority if this is being submitted signed on behalf of the creditor)		
Name in BLOCK LETTERS		: RAJEEVA NANDAN RAY
Position with or in relation to the creditor :		DEPUTY DIRECTOR (LEGAL)
Address of the person signing ,		: REGIONAL OFFICE, ESI CORPORATION, # 5-9-23, HILL FORT ROAD, HYDERABAD - 500 063

* PAN, Passport, AADHAAR or the identity card issued by the Election Commission of India.